

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 239 OF 2015 & IA NO. 885 OF 2017
APPEAL NO. 240 OF 2015 APPEAL NO. 241 OF 2015
AND APPEAL NO. 203 OF 2015

Dated: 9th January, 2019

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Appeal No. 239 OF 2015 & IA No. 885 OF 2017
Appeal No. 240 OF 2015 Appeal No. 241 OF 2015

Indian Wind Power Association ... Appellant(s)

Vs.

**Tamil Nadu General & Distribution Corporation Ltd.
& Ors.**

... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Mr. Rahul Balaji
Mr. Anand K. Ganesan
Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan

Counsel for the Respondent(s) : Mr. G. Umapathy
Mr. S. Vallinayagam R-1 to R-3

APPEAL NO. 203 OF 2015

TANTRANSCO Ltd. & Ors. ... Appellant(s)

Vs.

Indian Wind Power Association & Ors.

... Respondent(s)

Counsel for the Appellant (s) :

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Rahul Balaji
Mr. Anand K. Ganesan
Mr. Senthil Jagadeesan
Ms. Sonakshi Malhan for R-1

Ms. Raveena Dhamija for R-2

ORDER

The learned counsel appearing for the Appellant has filed written note in Appeal No. 239 of 2015 with advance copy to the other side. The same is taken on record.

The learned counsel Mr. M.G. Ramachandran appearing for the Appellant is permitted to submit a proposal for amicable settlement of the matter to the learned counsel Mr. G. Umapathy appearing for the Respondents within a period of two weeks' time. Thereafter, the learned counsel Mr. G. Umpathy appearing for the Respondents is permitted to take necessary instructions to make their submissions.

List the matter for hearing on **01.02.2019.**

(Ravindra Kumar Verma)
Technical Member
mk/bn

(Justice N.K. Patil)
Judicial Member